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PART-V
GOVERNMENT OF MEGHALAYA
MEGHALAYA LEGISLATIVE ASSEMBLY SECRETARIAT

NOTIFICATION

The 10th March, 2021.

No.LB.45/LA/2021/2. – The Meghalaya Lokayukta (Amendment) Bill, 2021 introduced in the Meghalaya Legislative Assembly on the 10th March, 2021 together with the Statement of Objects and Reasons is published under Rule 71 of the Rules of Procedure and Conduct of Business in the Meghalaya Legislative Assembly for general information.

THE MEGHALAYA LOKAYUKTA (AMENDMENT) BILL, 2021

A
BILL

Further to amend the Meghalaya Lokayukta Act, 2014 (Meghalaya Act. No. 4 of 2014) (hereinafter referred to as the Principal Act).

Be it enacted by the Legislature of the State of Meghalaya in the Seventy-second Year of the Republic of India as follows:-

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| Short title and commencement. | 1. (1) This Act may be called the Meghalaya Lokayukta (Amendment) Act, 2021.

(2) It shall come into force on the date of publication in the Official Gazette. |
| Amendment of Section 3. | 2. (1) In clause (a) of sub-section (2), after the semi-colon, the word "and" shall be substituted by the word "or";

(2) Clause (b) of sub-section (2), shall be substituted by the following, namely,-

" (b) such number of members, not exceeding four; or"

(3) After clause (b) of sub-section (2), following clause (c) shall be inserted, namely,-

" (c) A Chairperson and such number of members, not exceeding four."

(4) After sub-section (4), the following subsection (5) shall be inserted namely,-

" (5) Notwithstanding anything contained in the provisions of this Act or any other law for the time being in force, the Lokayukta shall be deemed to be constituted upon the appointment of a Chairperson or a Member." |
| Substitution of Section 5. | 3. Section 5 of the Principal Act, shall be substituted by the following, namely,-

"5. The Governor shall take or cause to be taken all necessary steps for the appointment of at least one Member or the Chairperson at least three months before the expiry of the term of such Chairperson or Member, as the case may be, in accordance with the procedure laid down in this Act.

Provided that no decision of the Lokayukta shall be invalidated due to vacancy or non-availability or non-appointment of the Chairperson or Members." |
| Amendment of Section 20. | 4. (1) In sub-section (3) of Section 20 of the Principal Act, the words "consisting of not less than three Members" shall be deleted.

(2) In sub-section (7) of Section 20 of the Principal Act, the words "consisting of not less than three Members" shall be deleted. |
| Amendment of Section 36. | 5. In sub-section (1) of Section 36 of the Principal Act the word "Lokpal" shall be substituted with the word "Lokayukta". |

STATEMENT OF OBJECT AND REASONS

The Meghalaya Lokayukta (Amendment) Bill, 2021 is proposed to further amend the Meghalaya Lokayukta Act, 2014 so as to confer discretion on the Government to constitute either a single member or multi member Lokayukta having regard to size of the State, number of cases and financial implication in maintaining a multi member Lokayukta.

Hence, this Bill.

CONRAD K. SANGMA
Chief Minister.

ANDREW SIMONS,
Commissioner & Secretary,
Meghalaya Legislative Assembly.

FINANCIAL MEMORANDUM

No additional expenditure from the State exchequer will be incurred for enforcing the proposed Meghalaya Lokayukta (Amendment) Bill, 2021.